

**IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH.**

**CA No.172 of 2017
IN
CP (IB) No.15/Chd/CHD/2017
(Decided matter)**

In the matter of:

Punjab National Bank	...Applicant/Financial Creditor.
Vs.	
M/s James Hotels Limited	...Corporate Debtor.

Present: Mr. Vaibhav Sahni, Advocate for the applicant.
Mr. Yogesh Goyal, Advocate for the Resolution Professional.

C.A.No.172/2017

Mr. Yogesh Goyal, Advocate for the Resolution Professional seeks time to file reply to the application and to file Power of Attorney during course of the day. Let the needful be done.

List the matter on 28.11.2017 for arguments. Reply be filed at least a day before the date fixed. Mr. Yogesh Goyal, Advocate has also expressed his difficulty as he requires copy of the documents from the file of CP No.132 (ND) 2011 / RT CP No.41/ Chd / CHD/2016 titled **Vikas Garg & anr. versus James Hotels & Ors.** It is submitted by Mr. Yogesh Goyal that copies may not have been supplied to him because of Resolution Professional being not party to the case. The Resolution Professional clearly has the *locus standi* having taken over the management and control of the company. On moving of the application by Resolution Professional, the Registry will supply copies at the earliest in accordance with the Rules and payment of requisite fees.

Sd/-

(Justice R.P. Nagrath)
Member (Judicial)

November 10, 2017
arora